

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Interlocutory Application No.1240 of 2020 in
Company Appeal (AT) No. 346 of 2018**

IN THE MATTER OF:

Union of India

...Appellant

Vs.

**Infrastructure Leasing and Financial
Services Ltd. & Ors.**

...Respondents

Present:

**For Appellant: - Ms. Priya Puri, Advocate for Indian Oil
Corporation.**

For Respondents: - Mr. Karan Khanna, Advocate for ILFS.

O R D E R

08.05.2020— Heard learned Counsel for the Applicant in Interlocutory Application No.1240 of 2020.

It appears that the Bank Guarantee earlier renewed for a period of six months in terms of order dated 14th November, 2019 is expiring today. A prayer is made for its renewal for further period. A prayer is also made for extension of Bank Guarantee, which would be expiring on 17th June, 2020. The Bank concerned is directed to renew the Bank Guarantee(s) for a further period of six months and thereafter go on renewing the Bank Guarantee(s) for similar further period until further orders from this Appellate Tribunal. Interlocutory Application No.1240 of 2020 stands disposed of.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member(Judicial)

Ash/MD